

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT - 2

Item No.3 – IA 1021 of 2024

In

CP(IB) 30 of 2018

[TP 3 of 2020 in CP(IB)/MB/1880 of 2018]

Proceedings under Section 7 IBC

IN THE MATTER OF:

Small Industries Development Bank of India

.....Applicant

V/s.

Swiss Ribbons Pvt. Ltd.

.....Respondent

Order delivered on: 12/07/2024

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)

Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant

: Mr. Amey Hadwale, Adv. a.w Ms. Geeta Lundwani, Adv.

For the Respondent

:

ORDER

IA 1021 of 2024

Partly heard Ld. Counsel for the applicant. Liquidator is directed to remain present on next date of hearing.

List for further consideration on 31.07.2024.

-Sd-

-Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

CHITRA HANKARE
MEMBER (JUDICIAL)